

**F.No. 225/195/2016/ITA.II**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Direct Taxes**

**North-Block, ITA.II Division**  
**New Delhi, the 29<sup>th</sup> of July, 2016**

**Order under Section 119 of the Income-tax Act, 1961**

On consideration of reports of dislocation of general life in certain areas of the State of Jammu & Kashmir, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income-tax Act, 1961 ('Act'), hereby extends the 'due-date' for filing Returns of Income from 31<sup>st</sup> July, 2016 to 31<sup>st</sup> August, 2016, in case of Income-tax assesseees in the State of Jammu & Kashmir who are required to file their return under section 139(1) of the Act by the said 'due date'



(Rohit Garg)  
Deputy- Secretary to the Government of India

**Copy to:-**

1. PS to F.M./OSD to FM/PS to MOS(F)
2. PS to Revenue Secretary
3. Chairman (CBDT), All Members, CBDT
4. All Pr.CCsIT/CCsIT/Pr.DsGIT/DsGIT
5. All Joint Secretaries/CsIT, CBDT
6. Directors/Deputy Secretaries/Under Secretaries of Central Board of Direct Taxes
7. ADG(Systems)-4 with request to place the order on official website
8. Addl. CIT, Data Base Cell for placing it on irsofficers website
9. The Institute of Chartered Accountants of India, IP Estate, New Delhi-110003
10. All Chambers of Commerce
11. CIT (M&TP), Official Spokesperson of CBDT
12. ADG(PR,PP&OL) for placing on twitter handle of the department



(Rohit Garg )  
Deputy- Secretary to the Government of India